

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.)..Crlmp.10236/2002

(From the judgement and order dated 17/05/2002 in CRLA 247/86  
of The HIGH COURT OF M.P AT GWALIOR)

SHRIDHAR & ANR.

Petitioner (s)

VERSUS

STATE OF M.P.

Respondent (s)

( With Crl.M.P. No 10236/2002 for c/delay in refiling SLP )  
( With Office Report )

Date : 24/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI  
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Mr. O.P. Sharma, Sr. Adv.  
Mr. R.C. Gubrele, Adv.  
Mr. K.R. Gupta, Adv.  
Ms. Nanita Sharma, Adv.  
Mr. Vivek Sharma, Adv.  
Mr. Abhishek Atrey, Adv.  
Mr. A.A. Matri, Adv.  
Mr. R.C. Gubrele, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Delay condoned.  
Leave granted.  
Liberty to file additional papers, if any.  
Hearing expedited.  
Liberty to mention for an early date of hearing.  
No bail.

.SP1

Charanjit

[ Om Prakash ]  
Court Master